

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 11960 of 2018

(Arising out OIA-CCESA-SRT-APPEAL-PS-707-2017-18 passed by Commissioner (Appeals)
Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

M/s. Dabur India Limited

.....Appellant

Unit-Ii, Plot No. 225/4/1, Sayli Road, Village-Sayli,
Silvassa, Dadra & Nagar Haveli (Ut) 396240.

VERSUS

C.C.E. & S.T.-Daman

.....Respondent

3rd Floor...Adarsh Dham Building, Vapi-Daman Road,
Vapi, Opp.Vapi Town Police Station,
Vapi, Gujarat-396191

APPEARANCE:

Sh. Anand Nainawati, Advocate for the Appellant
Sh. T.G. Rathod, Authorised representative for the respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

DATE OF HEARING: 07.08.2019
DATE OF DECISION: 07.08.2019

The appeal is disposed of. For order, see order of date in Excise Appeal
No. 11691 of 2015.

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**

Prachi